

(b) if so, the special steps taken to unearth illegal manufacturing of such arms and how many such arms or manufacturers were found in the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):  
(a) Country-made firearms have been used in some of the cases of dacoities and robberies.

(b) During the last six months no illegal firearms manufacturing factory has been unearthed by the Delhi Police, except a small-scale factory manufacturing .12 gun cartridges.

Instructions have been issued to all State Governments and Union Territories Administrations for launching drives to unearth illegal arms/ammunition. In Delhi, a strict vigil is kept at the entry points like the Railway station, bus stop etc. and sources are deployed to unearth illegal manufacturing and possession of arms.

### Shifting of Head Offices of Industrial Units from West Bengal

6111. SHRI JYOTIRMOY BOSU:  
Will the Minister of INDUSTRY be pleased to state:

(a) names, addresses and particulars of industrial units who have shifted their head offices from West Bengal to other States between 1977-78 and 1979-80; and

(b) reasons for shifting in each case?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
(a) and (b). Under the Industries (Development and Regulation) Act, 1951, no approval for shifting of head offices is required. However, a statement giving names and addresses of industrial undertakings whose applications for change of location were approved during 1977-78 to 1979-80 is enclosed.

#### Statement

*Names & addresses of industrial undertakings whose applications for change of location for shifting of industries from west Bengal to other States have been approved during 1977-78 to 1979-80.*

| Sl. No. | Name of the Party and Address                                       | Item of Manufacture              | Change of Location   |   | Reasons for shifting  |
|---------|---|----------------------------------|--|---|---|
|         |   |                                  | From   | To  |   |
| 1       | 2   | 3                                | 4  | 5   | 6   |
| 1.      | M/s. Usha Telehoist Ltd.,<br>14, Princep Street,<br>Calcutta-700072 | Truck-Mounted<br>load<br>Luggers | Chanda-<br>nagar Distt.<br>Budge-<br>Budge,<br>West Ben-<br>gal. | Sahibabad<br>Distt.<br>Ghaziabad,<br>U.P. | Since the project had not been implemented in W. Bengal and the firm was in a better position to implement the project in U.P. where they had already purchased a plot and had ample facilities for fabrication of items involved in manufacture of load luggers, change of location was approved especially in view of the fact that Calcutta attracted the new locational policy. |

| 1  | 2   | 3            | 4                     | 5                    | 6  |
|----|---|--------------|-----------------------|----------------------|--|
| 2. | M/s. Garden Reach Ship-builders & Engineers Ltd., 43/46, Garden Reach Calcutta-700024.. | Road Rollers | Calcutta, West Bengal | Nagpur, Maharashtra; | Strictly it was not a case of change of location, as the party wa already manufacturing road rollers at Nagpur & Calcutta, which locations were also indicated in IL application, but I/L was issued with location at Calcutta only. As such case was approved for mfg. of road rollers at Nagpur also within the overall licensed capacity. |

### Strike by Members of Canteen Mazdoor Sabha

6113. SHRI R. P. YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether members of the Canteen Mazdoor Sabha are on strike since 10th July, 1980;

(b) if so, the reasons therefor; and

(c) the steps taken by Government for redressal of their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, with effect from the 18th July, 1980 and not from 10th July, 1980. The strike has since been called off on 21st July, 1980.

(b) The Canteen employees have submitted certain demands in regard to improvement of their service conditions including their being treated at par with Central Government servants in all respects.

(c) The Canteen employees have been declared as holders of civil posts in connection with the affairs of the Union with effect from 1-10-1979. Statutory rules governing their conditions of services are being framed under the proviso to article 309 of

the Constitution. Their other demands are also under consideration.

### Losses in Construction of Ain Baghze Housing Project

6114. SHRI ANAND SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Ain Baghze Housing Project being constructed in Kuwait by Engineering Projects (India) Ltd. will result in huge losses to Government of India monetarily and in terms of prestige;

(b) whether it is also a fact that this loss is mainly because of the negligence and other malpractices of the Corporation officials; and

(c) if so, what action Government propose to take to cut down the losses and against E. P. I. officials involved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Though a loss in financial terms in the project appears to be definite, an accurate forecast of the losses likely to be incurred by M/s. Engineering Projects (India) Ltd. (EPI) is very difficult to make at this stage. It is not true that EPI have suffered a loss of prestige on account of this project. In fact, after the award of the Ain Baghze Housing Project, EPI